Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 22.11.2012

The meeting No.33/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 22.11.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.33/AM-13 dated 22.11.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 33/84-ALC3/2012 MEETING DATE : 22.11.2012

Case No.:8/25/84-ALC3/2012	Party Name: SRG APPARELS PRIVATE	Meet No/Date:33/84-ALC3/2012	Status:
	LIMITED	22.11.2012	Deferred

1	HQ File :01/84/050/00238/AM13/	RLA File :32/24/040/00028/AM13/	Lic.No/Date:3210056336 16.08.2012	Defer Date: 06.12.2012
	Decision: The Committee considered	d the case as per agenda along	with other relevant papers	and decided to refer to

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

	Case No.:5/29/84-ALC3/2012	Party Name: GINZA INDUSTRIES LTD.	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred	
$\Big\ _2$	HQ File :01/84/050/00251/AM13/	RLA File :03/94/040/00403/AM13/	11	Defer Date: 06.12.2012	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer re-listing on 06.12.2012.					

	II I	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Deferred
$\ _3$	HQ File :01/84/050/00249/AM13/		Defer Date: 06.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.

	Case No.:7/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD		Status: Deferred
4	HQ File :01/84/050/00253/AM13/			Defer Date: 06.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.

Case No.:2/2	29/84-ALC3/20	012	Pa	rty Nam	e: J.D. JONES & C		Meet No/Date:33/ 22.11.2012	/84-ALC3/2012	Status: Approved
HQ File :01/8	84/050/00248/A	M13/	RI	A File :	02/24/040/00104/A	M13/	Lic.No/Date:0210 18.09.2012	182215	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this									
	tailed below:-		,, e o i				2 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		
S.No.	Export Prod	luct			Export	Import item	Ĺ	Quantity]
	_				Quantity	_		allowed	
1.	NA 802	PTFE	graphite	fibre	200.00 Kgs.	PTFE Pack	king Yarn type	204.00 Kgs.	

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	NA 802 PTFE graphite fibre	200.00 Kgs.	PTFE Packing Yarn type	204.00 Kgs.
	Packing intimately reinforced with		726A PTFE-impregnated	
	Aramid fibre		and graphite, lubricated	
	Containing 200 kgs of PTFE		and graphite yarn with	
	Packing Yarn type 726A PTFE-		aramid addition.	
	impregnated and graphite,			
	lubricated and graphite yarn with			
	aramid addition.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/25/84-ALC3/2012 Party Name: NOORVEER CREATIONS Meet No/Date:33/84-ALC3/2012 Status:

		PVT. LTD	22.11.2012	Deferred
$\ _{6}$	HQ File :01/84/050/00240/AM13/		1	Defer Date: 06.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.

	-		Status: Deferred
HQ File :01/84/050/00250/AM13/		l I	Defer Date: 20.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-

- Detail specification, GSM and dimension of export and import items.
- Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs ii) for manufacture of each export item.
- Consumption of all the inputs with corresponding production of export items for the three years duly certified by 111) concerned Central Excise/Chartered Accountant.
- The sizes of export products and calculation for requirement of inputs for each export product. iv)
- Input and indigenous content in each export product separately. v)

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 20.12.2012.

Case No.:8/29/84-ALC3/2012	PVTITD	Meet No/Date:33/84-ALC3/2012 22 11 2012	Status: Deferred
	I VI.LID.	22.11.2012	Deletted

HQ File :01/84/050/00254/AM13/	RLA File :24/24/040/00006/AM13/	Lic.No/Date:2410037440	Defer Date:
		21.09.2012	06.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 06.12.2012.

	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:33/84-ALC3/2012 22.11.2012	Status: Approved
HQ File :01/84/050/00278/AM13/		Lic.No/Date:3410035302 05.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Fabrics made out of	14,005.600	Aramid yarn (Product grade:	14,426.00 Kgs.
	filament yarn of Aramids	Kgs.	Yarn K129 type 964C 1100	(Including 3%
	(Kevlar fabrics)		Dtex or Yarn K129 type 964C	wastage)
			3140 Dtex or yarn K29 type	
			963 3300 Dtex).	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/29/84-ALC3/2012	1 3	Status: Deferred
HQ File :01/84/050/00247/AM13/		Defer Date: 20.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the CAD/CAM and measurement sheet of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information for consideration of the proposal. The case stands for re-listing on 20.12.2012.

Case No.:3/31/84-ALC3/2012		00 11 0010	Status: Approved
HQ File :01/84/050/00264/AM13/		Lic.No/Date:0410140459 12.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic fabrics 840	2,26,000	Polyester chips	2,37,300 Kgs.
	Denier and above	Kgs.	Spin finish oil	2034.00 Kgs.
	Polyester fabrics (EE),		V.P. Latex	14,690.00 Kgs.
	Dipped belting fabrics,		Resorcinol	1582.00 Kgs.
	Rubberised textile fabrics		Formaldehyde	2260.00 Kgs.
			Bonding Agent (Grill	1130.00 Kgs.
			bond/Casabond/Vulcabond-	
			E/Isobond PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|11

MANUAL AGENDA CASES

(12)

Case No.589	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/248/AM-10/DES-V
Fixation of ad-hoc norms under Advance Authorization No.0310550693 dated 14.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, export product weight has been shown as 8010.9 Kgs. whereas the import product weight is 6966 Kgs. only. It appears that there is something else contends in the export product. The Committee after deliberations decided to ask the applicant firm to clarify what other item alongwith quantity are used in the export product. The case stands for re-listing on 20.12.2012.

(13)

Case No.590	M/s D Decor Exports, Mumbai
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/210/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310596364 dated	
12.10.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 20.12.2012.

(14)

Case No.591	M/s Chinar Forge Ltd., Jalandhar
NC 33/AM-13, dt. 22.11.2012	File No.01/84/162/375/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510334271 dated 11.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M., dated 15.11.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic printed tufted	10,19,157.00	Nylon/ Polyamide	2,80,800 Kgs.
	Carpets/Mats (8,00,000 Sq.	Kgs.	BCF yarn 100%	(1.05 Kg/kg
	meter) with rubber coating of 500		Nylon	content in export)
	grams per sq, meter consisting of		Polypropylene Carpet	8,32,000 Sq. meter
	(i) Nylon/ Polyamide BCF yarn		backing	(74,880 Kgs.)
	100% Nylon = 2,67,428.57 Kgs.,		Natural Rubber Latex	1,54,930 Kgs.
	(ii) Polypropylene Carpet backing		with 60% DRC &	
	(72,000 Kgs.) = 8,00,000 Sq.		62% TSC	
	meter, (iii) Natural Rubber Latex		Synthetic Rubber	4,64,092 Kgs.
	with 60% DRC & 62% TSC =		Latex with 66% TSC	
	1,40,845.28, Kgs. (iv) Synthetic		Wingstay L	4800 Kgs. (Max.
	Rubber Latex with 66% TSC =			0.013 Kg/sq. meter
	4,21,901.89 Kgs., (v) Wingstay L		Acid/Cationic dyes of	5349.00 Kgs.
	= 4528.3 Kgs., (vi) Acid/Cationic		100% strength	
	dyes of 100% strength = 5348.57		Polyacrylic Thickner	16,000 Kgs. (0.02
	Kgs., (vii) Polyacrylic Thickner =			Kg./sq. meter
	20,383.14 Kgs. & (viii) Calcium		Calcium Carbonate	1,19,200 Kgs.
	Carbonate = $1,12,452.83$ Kgs.			(0.184 Kg/sq.
				meter of export)

The value of dyes and polyacrylic thickner shall be restricted to 14% of FOB value within overall CIF value of the licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.592	M/s Texstyles, Noida
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/125/AM-07/DES-V

Ratification of input output norms against Advance Authorisation No.0510183956 dated 02.06.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 20.12.2012.

(16)

Case No.593	M/s Neocorp International, Dhar
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/419/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No. 1110026880 dated	
24.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 20.12.2012.

<u>(17)</u>

Case No.594	Ref. from Silk Association of India	
NC 33/AM-13, dt. 22.11.2012	File No.01/84/162/362/AM-05/DES-V	
Fixation of norms for disposal of scrap/waste generated by manufacturer of silk fabrics.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that this case may be examined in the file and withdraw this case from the agenda of the Norms Committee-V.

(18)

Case No.595	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai		
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/102/AM-13/DES-V		
Ratification of input output Norms in respect of Advance Authorization No.0310696800 dated			
30.05.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the

light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(19)

Case No.596 M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai			
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/101/AM-13/DES-V		
Ratification of input output Norms in respect of Advance Authorization No.0310695854 dated 23.05.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(20)

Case No.597	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai		
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/100/AM-13/DES-V		
Ratification of input output Norms in respect of Advance Authorization No.0310696803 dated			
30.05.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(21)

Case No.598	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai		
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/107/AM-13/DES-V		
Ratification of input output Norms in respect of Advance Authorization No.0310696881 dated			
30.05.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the case in details in the light of the papers submitted by the applicant firm. The Committee after deliberations decided not to agree with the request of the applicant firm.

(22)

Case No.599 M/s E.I. Dupont India Pvt. Ltd.			
NC 33/AM-13, dt. 22.11.2012 File No.01/84/50/55/AM-13/DES-V			
Ratification of Input Output Norms in 09.05.2012.	Ratification of Input Output Norms in respect of Advance Authorization No.3410034091 dated 09.05.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Kevlar fabric	10,644.00	Aramid yarn (Product grade:	10,963.00 Kgs.
		Kgs.	Yarn K129 type 964C 1100	(Including 3%
			Dtex or Yarn K129 type 964C	wastage)
			3140 Dtexor yarn K29 type	
			963 3300 Dtex).	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

ν.				
Case No.600		M/s E.I. Dupont India Pvt. Ltd.		
	NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/195/AM-13/DES-V		
	Ratification of Input Output Norms in respect of Advance Authorization No.3410034525 dated			
	29.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed

below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Kevlar fabric KFA	4649.860	Aramid yarn (Product grade:	4789.00 Kgs.
	964C A802F, GSM-	Kgs.	Yarn K129 type 964C 1100	(Including 3%
	190+/-10%, width-152		Dtex or Yarn K129 type 964C	wastage)
	CM, 16,600.00 Meter.		3140 Dtex or yarn K29 type	
			963 3300 Dtex).	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.601 M/s E.I. Dupont India Pvt. Ltd.			
NC 33/AM-13, dt. 22.11.2012 File No.01/84/50/194/AM-13/DES-V			
Ratification of Input Output Norms in respect of Advance Authorization No.3410034420 dated			
19.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Fabrics made out of	12,900.00	Aramid yarn (Product grade:	13,287.00 Kgs.
	filament yarn of Aramids	Kgs.	Yarn K129 type 964C 1100	(Including 3%
	(Kevlar fabrics)		Dtex or Yarn K129 type 964C	wastage)
			3140 Dtexor yarn K29 type	
			963 3300 Dtex).	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.602 M/s E.I. Dupont India Pvt. Ltd.			
NC 33/AM-13, dt. 22.11.2012	File No.01/84/50/193/AM-13/DES-V		
Ratification of Input Output Norms in respect of Advance Authorization No.3410034347 dated			
13.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Fabrics made out of	5602.240	Aramid yarn (Product grade:	5770.00 Kgs.
	filament yarn of Aramids	Kgs.	Yarn K129 type 964C 1100	(Including 3%
	(Kevlar fabrics)		Dtex or Yarn K129 type 964C	wastage)
			3140 Dtexor yarn K29 type	
			963 3300 Dtex).	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
